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केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

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अधिसूचना
लद्दाख, 2, अगस्त, 2023

का.आ.52 जबकि, लद्दाख स्वायत्त पहाड़ी विकास परिषद, कारगिल का चौथा आम चुनाव 27.08.2018 को हुआ था और उपरोक्त परिषद का पांच साल का कार्यकाल 01.10.2023 को समाप्त हो रहा है।

जबकि, संघ राज्य प्रशासन लद्दाख ने लद्दाख स्वायत्त पहाड़ी विकास परिषद अधिनियम, 1997 के प्रावधानों और उसके तहत बनाए गए नियमों के अनुसार एक नई परिषद का गठन करने के लिए लद्दाख स्वायत्त पहाड़ी विकास परिषद, कारगिल का 5 वां आम चुनाव कराने का निर्णय लिया है।

इसलिए, अब, लद्दाख स्वायत्त पहाड़ी विकास परिषद (चुनाव) नियम, 1995 के नियम 11 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, संघ राज्य प्रशासन लद्दाख दिनांक 10.06.2003 के एसआरओ 184 के तहत अधिसूचित निर्वाचन क्षेत्रों से 5वीं लद्दाख स्वायत्त पहाड़ी विकास परिषद, कारगिल का गठन करने के लिए अपने सदस्यों का लद्दाख स्वायत्त पहाड़ी विकास परिषद अधिनियम, 1997 के प्रावधानों और उसके तहत बनाए गए नियमों के अनुसार चुनाव करने का आह्वान करता है।

संघ राज्य प्रशासन लद्दाख के आदेश से जारी।

(येतीन्द्र एम. मरलकर) आईएस,
प्रशासनिक सचिव,
निर्वाचन विभाग ,
यूटी लद्दाख

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
Election Department
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Notification
Ladakh, the 2nd, of August, 2023

S.O. 52 Whereas, the 4th General Election of Ladakh Autonomous Hill Development Council, Kargil, was held on 27.08.2018 and the term of five years of the aforesaid Council is expiring on 01.10.2023.

Whereas, the Administration of Union territory of Ladakh has decided to conduct the 5th General Election of the Ladakh Autonomous Hill Development Council, Kargil, to constitute a new Council in accordance with the provisions of the Ladakh Autonomous Hill Development Council Act, 1997 and the rules made there under.

Now, therefore, in exercise of powers conferred by rule 11 of the Ladakh Autonomous Hill Development Councils (Election) Rules, 1995, the Administration of the Union territory of Ladakh hereby call upon the constituencies notified vide SRO 184 Dated 10.06.2003 to elect their members for constituting the 5th Ladakh Autonomous Hill Development Council, Kargil in accordance with the provisions of the Ladakh Autonomous Hill Development Council Act, 1997, and rules made there under.

By Order of the Administration of Union territory of Ladakh.

(Yetindra M. Maralkar) IAS,
Administrative Secretary,
Election Department,
UT Ladakh

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